

India expressed a desire to relinquish office as from 1st September, 1966, but has since withdrawn his resignation and has agreed to continue in his post.

(b) Does not arise.

श्री जगत नारायण : क्या वजीर साहब बतलायेंगे कि सोलिसिटर जनरल ने अपने को अलग करने की दरखास्त दी उसकी क्या वजह थी ?

श्री गोपाल स्वरूप पाठक : उस दरखास्त में कोई वजह नहीं लिखी हुई थी। उसमें यह लिखा हुआ था कि उनको हक है तीन महीने का नोटिस देकर अलहदा हो जाने का।

SHRI D. L. SEN GUPTA : May I know whether the resignation letter submitted by the Solicitor-General of India had anything to do with his difference of opinion with the Government of India ?

SHRI G. S. PATHAK : That does not arise out of this question. I requested him to withdraw his resignation and he withdrew it. There was no difference of opinion.

SHRI D. L. SEN GUPTA : What was the reason ?

MR. CHAIRMAN : The reply was that he had not indicated any reason.

SHRI D. L. SEN GUPTA : Other than his letter, there may have been some reason. That was my question. He has confined himself to the letter. My question is whether he knows anything beyond the letter and whether he is in a position to say that there was no difference of opinion between the Government of India and the Solicitor-General at the time of his resignation.

MR. CHAIRMAN : He wants to know whether you know more than you ought to.

SHRI G. S. PATHAK : Now, there was some private conversation between me and him and I hope the Chair will not ask me to reveal private conversations.

MR. CHAIRMAN : No, no.

SHRI G. MURAHARI : We do not want to know about private conversations, but may I know whether there was any differ-

ence of opinion between the Government and the Solicitor-General on any matter ?

MR. CHAIRMAN : You need not reply to it. The question does not arise—he said. The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

MONOPOLIES INQUIRY COMMISSION REPORT

*152. **SHRI RAM SINGH :** Will the Minister of LAW be pleased to state :

(a) whether he had discussions recently with the Ministers of Finance, Industry, Commerce and Iron and Steel on the follow-up action on the Monopolies Inquiry Commission report; and

(b) if so, what decisions have been taken by Government on the question of implementation of the recommendations of the Commission ?

THE MINISTER OF LAW (SHRI G. S. PATHAK) : (a) Yes, with the Ministers of Planning and Commerce only. The Ministry's proposals were circulated to the Ministries of Commerce, Finance, Industry and Planning Commission.

(b) The final decision is expected to be taken shortly.

TARGET FOR RICE PROCUREMENT

*154. **SHRI YELLA REDDY :** Will the Minister of FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION be pleased to state :

(a) the target fixed for rice procurement this year; and

(b) the total quantity so far procured both on Central and State accounts ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI P. GOVINDA MENON) :

(a) No target has been fixed for procurement of rice. The policy is, however, to ensure the maximum possible procurement on Government account.

(b) The total quantity of rice procured so far both on Central and State accounts is 27.63 lakh tonnes.